

IN THE NATIONAL COMPANYLAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-780(PB)/2018

IN THE MATTER OF:

Bank of Bahrain & Kawait. B.S.C.

....

APPLICANT / PETITIONER

Vs

Apex Buildsys Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 20.09.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

For the Respondent(s):-

JUDGEMENT

This is an application under Section 7 of Insolvency and Bankruptcy Code, 2016 filed by the Bank of Bahrain & Kawait B.S.C for initiation of Corporate Insolvency Resolution Process against M/s Apex Buildsys Ltd., the respondent Corporate Debtor.

Another application filed under Section 7 of Insolvency and Bankruptcy Code, 2016 in the matter of ICICI Bank Limited Vs Apex Buildsys Limited bearing IB-706(PB)/2018 has since been admitted today. As Corporate Insolvency Resolution Process has

already commenced against the respondent M/s Apex Buildsys Limited, the present application for initiation of Corporate Insolvency Resolution Process against the self-same Corporate Debtor has become infructuous.

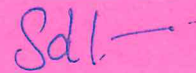
Accordingly the present application is disposed of as has become infructuous.

Leave, however, is granted to the applicant to prefer its claim before the Interim Resolution Professional Mr. Gian Chand Narang who shall consider the claim in accordance with Law.

Serve the copy of the order to the parties including the Interim Resolution Professional.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)